

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA —

Appeal NO. 06/2024/EZ

IN THE MATTER OF: -

M/s S. R. Solution

...APPELLANT

VERSUS

The State Environment Impact Assessment Authority & Ors.

...RESPONDENTS

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE
APPELLANT: -

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1.	Supplementary Affidavit		1 - 6
2.	A true copy of the orders dated between 28.07.2023 till 17.03.2025.	A- 18 series	7 - 51
3.	Copy of Aadhar and copy of Registration certificate of Sole Proprietorship		

Filed By:

Rumaresh Singh

BR/1889/12 Adv

e-mail:- *kumareshlaw@gmail.com*

No. *9262696308*

'Radha Niwas', Road no. 4A

Rajiv Nagar, Patna - 800024

Bihar





BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA
Appeal NO. 6 /2024/EZ

IN THE MATTER OF:-

M/s S. R. Solution

...APPELLANT

VERSUS

The State Environment Impact Assessment Authority & Ors.

...RESPONDENTS

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE
APPELLANT:-

I, Santosh Kumar Ojha, male, aged 47 years, S/o late Sri Kameshwar Ojha at House No. 384/549A, East Lane of N.S.C., Sheikhpura, P.O.- B.V. College, Patna- 800014, do hereby solemnly affirm and declare as under :-

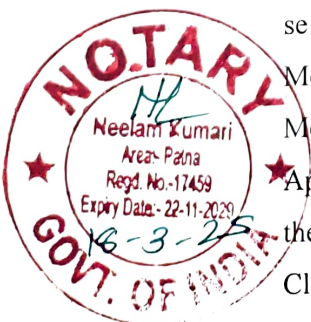
1. That I am competent to affirm the present affidavit for and on behalf of the Appellant herein. I am well acquainted and conversant with the facts and circumstances of the instant case and as such I am competent to swear this affidavit.
2. That The Appellant has preferred the instant appeal with the following prayers: -
 - a) To cancel and/or quash and/or set aside the impugned order dated 13th March, 2024 by SEIAA (Annexure- A- 17 to the Memo of Appeal), passed in consequence of its Resolution in 52nd MoM dated 06th march, 2024 (Annexure- A- 16 to the Memo of Appeal) which per se was based on the recommendation of SEAC vides its MoM dated 27th February 2024 (Annexure A-11 to the Memo of Appeal), whereby the proposal of the Appellant Unit dated 31st May, 2022 (Annexure A-1 to the Memo of Appeal) for grant of Environmental Clearance (EC) for establishment of CBWTF at Patna

Sl. No...1880

Date...18-3-25

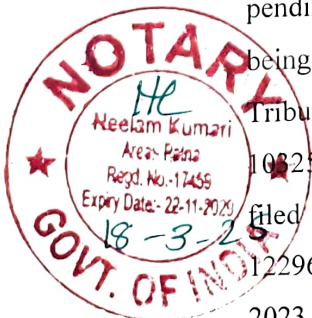
Filed through
Kumaresk Singh
18/3/25
Govt.

Koelha Nishik
Kumari A
Kajiv Nagar
Patna-24,18,107
BA/1889/25
email- kumaresk.law@gmail.com
MO-9262-696308



has been rejected.

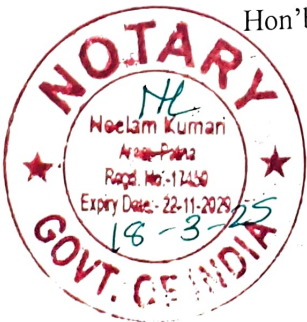
- b) To cancel and/or quash and/or set aside the Resolution in 52nd MoM of SEAA dated 06th march, 2024 (Annexure- A- 13 to the Memo of Appeal), whereby recommendation has been made to reject the application of the Appellant for grant of Environmental Clearance (EC) for establishment of CBWTF.
- c) To cancel and/or quash and/or set aside the recommendation of SEAC vides its MoM dated 27th February 2024, whereby the proposal of the Appellant Unit dated 31st May, 2022 (Annexure A-1 to the Memo of Appeal) for grant of Environmental Clearance (EC) for establishment of CBWTF has been rejected.
- d) Direct the respondents to consider the application of the Appellant for grant of EC for establishment of CBWTF from the stage 4 of Appraisal;
3. That the extant Supplementary Affidavit is being filed in compliance of the order dated 22.01.2025 of this Hon'ble Tribunal wherein direction was made to the Appellant to file supplementary affidavit bringing on record the various orders of the Hon'ble High Court, Patna in Civil Writ Jurisdiction Case (CWJC) no. 10325 of 2023 (Medicare Environmental Management Pvt. Ltd. -Versus- State of Bihar & Ors) and state clearly as to whether the interim order dated 28.07.2023 of the Hon'ble High Court still persist or not.
4. That it is submitted that in compliance of the order dated 22.01.2025 of this Hon'ble Tribunal all the orders of various dates upon which the matter bearing CWJC 10325 of 2023 pending before Hon'ble High Court of Judicature at Patna is being brought on record for ready reference of this Hon'ble Tribunal. It is pertinent to clarify that the above matter CWJC 10325 of 2023 was being heard along with two other matters filed by M/s Sangam Mediserve Pvt. Ltd. bearing CWJC 12296 of 2023 and CWJC 12540 of 2023. CWJC 10325 of 2023 (hereinafter 'Medicare's case') was filed with a prayer for quashing of order dated 26.06.2023 by the Bihar State



Pollution Control Board (hereinafter 'the Board') cancelling the NIT dated 22.12.2022 (Annexure A-2 to the Memo of Appeal) and also cancelling selection letter issued to Medicare for establishment of CBWTF at Patna.

5. That it is submitted that CWJC 12296 of 2023- M/s Sangam Mediserve Pvt. Ltd. vs The State of Bihar & Ors. (hereinafter 'Sangam 1st case') was filed with a prayer for quashing the order dated 26.06.2023 by the Board whereby the NIT dated 22.12.2022 was cancelled for entire 7 locations and also for quashing NIT dated 14.07.2023 floated by the Board for establishment of CBWTF at Gopalganj and Purnea. Again, the second writ bearing CWJC 12540 of 2023 (Sangam 2nd case) was filed with prayer for quashing order vide letter no. 6152 dated 28.10.2022 by Bihar State Medical Services Infrastructure Corporation Ltd. (BMSICL) whereby tender for establishment of CBWTF at Koilwar, ~~and~~ Bhojpur has been cancelled and for quashing of order in letter no 6161 dated 28.10.2022 whereby tender floated for establishment of CBWTF at Madhepura has been cancelled and for quashing the tender dated 14.07.2023 floated by the Board for establishment of CBWTF at Sasaram (Bhojpur) and lastly for holding that BMSICL is the competent authority as provided under Serial 5 in column 3 of Schedule III of Bio Medical Waste Rules, 2016.
6. That it is submitted that in the aforesaid writ petitions, the orders pertain to different dates from 28.07.2023 to 17.03.2025. The said cases are still pending before the Hon'ble Patna High Court. Any further order in the said matter may be brought on record, if and when required by this Hon'ble Tribunal.

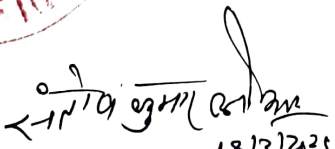
True copies of all orders in CWJC 10325 of 2023, CWJC 12296 of 2023 & CWJC 12540 of 2023 from 28.07.2023 till 17.03.2025 are being attached herewith and marked



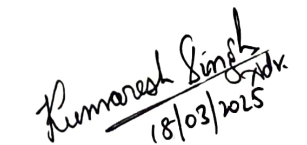
as Annexure- 18 series.

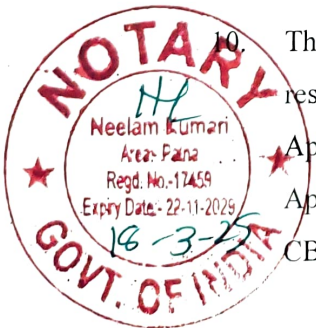
7. That it is submitted that vide order dated 28.07.2023 passed in CWJC 10325 of 2023, Hon'ble Patna High Court gave interim direction to the Bihar State Pollution Control Board (for brevity 'the Board') not to proceed with the fresh tender insofar as Common Bio-Medical Waste Treatment Facility (for brevity 'CBWTF') at the location set at Patna, Muzaffarpur, Bhagalpur and Sasaram.
8. That it is pertinent to state while the first tender vide NIT dated 22.12.2022 was floated for establishment of CBWTF at 7 locations including Patna. The said tender was withdrawn by the Board vide letter dated 26.06.2023. Subsequently, tender dated 14.07.2023 was floated by the Board but the same did not contain any proposal to establish CBWTF at Patna.
9. That as an aside it is submitted that it is the case of the appellants, as dealt in detail in the Memo of Appeal, that those applicants who offered their own land for the purpose of establishment of CBWTF need not participate in tender process in the light of the relevant rules and guidelines thereto. Moreover, it is pertinent to reiterate that a review meeting dated 17.11.2021 (Annexure A-4 to the memo of appeal) held by the Chief Secretary, Government of Bihar wherein it was decided that an additional CBWTF is required to be established in Patna.

10. That it is submitted that in the light of the above the respondents have illegally rejected the Application of the Appellant and the said rejection is bad in law and the Applicant is fit for grant of EC for establishment of CBMWTF.


18/3/2025
APPELLANT

THROUGH

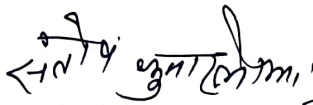

18/03/2025
(.....)
ADVOCATE

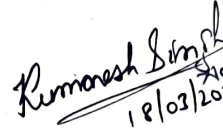


VERIFICATION

I the above named deponent, do hereby solemnly verify that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief nothing has been concealed therefrom.

Verified at Patna on this day of August, 2024


 DEPONENT
 18/03/25


 FILED BY
 18/03/2025

ADVOCATE OF THE Appellant

PLACE: Patna

DATE: 18.03.2025





AFFIDAVIT

I, Santosh Kumar Ojha, male, aged 47 years , S/o late Sri Kameshwar Ojha at House No. 384/549A, East Lane of N.S.C., Sheikhpura, P.O.- B.V. College, Patna- 800014, do hereby solemnly affirm and say as follows:

1. I am competent to affirm the present affidavit for and on behalf of the Appellant herein. I am well acquainted and conversant with the facts and circumstances of the instant case and as such I am competent to swear this affidavit. Copy of the board resolution is annexed hereto.
2. The statements contained in paragraphs To of the foregoing petition are true to my knowledge and those contained in paragraphsthereof are based on information derived from records and believed to be true and those contained in paragraphsthereof are my humble submissions before this Hon'ble Court.

Prepared in my Office and identified by me

Ramesh Singh
18/03/2025
Advocate

[Signature]
Deponent 18/3/2025



Sl. No... 1880
Date... 18-3-25

Sri/smt. *Santosh Kumar Ojha*
Who is identified by Sri. *Ramesh Singh*
Advocate solemnly affirmed and
declare before

Neelam Kurnari
18-3-25
Neelam Kurnari
Notary Public Advocate
Patna

Identify the deponent who has
Signed/TTI in my Presence

Ramesh Singh
BA/1889/2013
ADVOCATE
18/3/25

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.10325 of 2023

Medicare Environmental Management Pvt. Ltd. Petitioner/s

Versus

State of Bihar & Ors Respondent/s

Appearance :

For the Petitioner/s : Mr.Brisketu Sharan Pandey, Advocate
For the Respondent/s : Mr.Pratik Sinha, Advocate
For the BSPCB : Mr.Parijat Saurav, Advocate

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE JITENDRA KUMAR
ORAL ORDER
(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

2 28-07-2023 Respondent – Bihar State Pollution Control Board is hereby directed to file their counter affidavit positively before the next date of hearing.

2. Relist this matter on 25.08.2023.

3. In the meanwhile, Board is hereby directed not to proceed with the fresh tender insofar as Common Bio-Medical Waste Treatment Facility at the location set at Patna, Muzaffarpur, Bhagalpur and Sasaram.

4. State has been arrayed as Respondent Nos. 1 & 2 without their being any relief sought against them, accordingly, petitioner is hereby directed to delete their names during the course of the day.

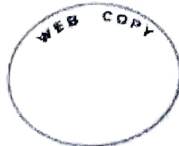
(P. B. Bajanthri, J)

(Jitendra Kumar, J)



abhishekr/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Rajendra Narain, Sr. Advocate Mr. Brisketu Sharan Pandey, Advocate
For the BSPCB	:	Mr. Parijat Saurav, Advocate
For I.A. Petition	:	Mr. S.D. Sanjay, Sr. Advocate Mr. Mohit Agarwal, Advocate Mr. Rahul Kumar, Advocate

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE ARUN KUMAR JHA
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

3 25-08-2023

Re:- I.A. No. 02 of 2023

2. Heard the Interlocutory Application.

3. M/s Sangam Mediserve Pvt. Ltd. intends to come on record as a proposed respondent and oppose the petitioner's grievance/ relief in respect of contract service provider for setting up of operating common Bio-Medical Waste Treatment Facility (CB WTF) in Patna and Sasaram districts. We find, *prima facie*, the proposed Intervener Respondent has no locus to come on record for the reasons that he was a contractor prior to issuance of NIT 2022-23 read with cancellation on 19.07.2022 and 26.06.2023. He has to apprise this Court pursuant to his earlier contract period he is entitled to continue even to this day



so as to examine his right to interfere with the present matter.
He is hereby directed to produce the relevant agreement entered with the concerned official respondent to the extent of contract service in the territorial jurisdiction of Patna and Sasaram districts on the next date of hearing.

4. Re-list this matter on 08.09.2023.

5. Interim order shall continue till further order.

(P. B. Bajanthri, J)

(Arun Kumar Jha, J)

rakhi/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023) & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Brisketu Sharan Pandey, Advocate
For the BSPCB	:	Mr. Parijat Saurav, Advocate
For the Intervenor	:	Mr. S.D. Sanjay, Sr. Advocate Mr. Mohit Agarwal, Advocate

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE ARUN KUMAR JHA
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

- 4 14-09-2023 Learned counsel for the petitioner seeks time.
2. Re-list this matter on 03.10.2023.

(P. B. Bajanthri, J)

(Arun Kumar Jha, J)

Vikash/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023) & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Rajendra Narain, Sr. Advocate Mr. Brisketu Sharan Pandey, Advocate
For the BSPCB	:	Mr. Parijat Saurav, Advocate
For the intervenor petitioner:	:	Mr. S. D. Sanjay, Sr. Advocate Mr. Mohit Agarwal, Advocate

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE ARUN KUMAR JHA
ORAL ORDER

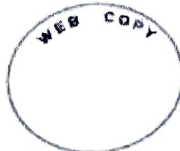
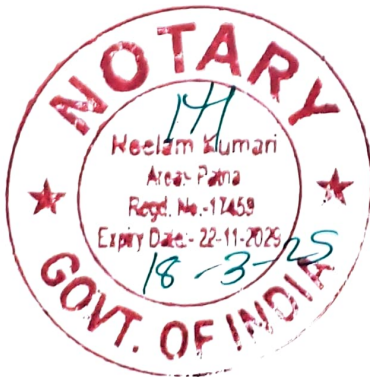
(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

5 07-10-2023

I.A. No. 2 of 2023

Heard I.A. No. 2 of 2023. This interlocutory application has been filed by Proposed respondent-M/s Sangam Mediserve Pvt. Ltd. to come on record and oppose the petitioner's grievance.

2. We have noticed that pursuant to earlier tender proposed respondent is providing certain Bio-Medical Waste Traeatment Facility (CBWTF) for various districts as narrated in para 6 of the agreement dated 28.12.2017 and it would be in vogue for a period of ten years. Therefore, he has a locus to come on record and oppose the petitioner's grievance insofar as providing such facilities in Patna district and Rohtas (Sararam)



district. Hence, Interlocutory Application No. 2 of 2023 stands allowed. Proposed respondent-M/s Sangam Mediserve be treated as respondent no. 5.

3. Learned counsel for the petitioner is hereby directed to amend the cause title in incorporating proposed respondent as respondent no. 5 in the cause title during the course of the day.

4. Fifth respondent is permitted to file counter affidavit, if any, before the next date of hearing.

5. Re-list this matter on 02.11.2023.

6. Interim order dated 28.07.2023 shall continue until further orders.

(P. B. Bajanthri, J)

(Arun Kumar Jha, J)

Vikash/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023) & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Rajendra Narain, Sr. Advocate Mr. Brisketu Sharan Pandey, Advocate
For the BSPCB	:	Mr. Prajit Saurav, Advocate
For the Intervenor	:	Mr. S.D. Sanjay, Sr. Advocate Mr. Mohit Agrawal, Advocate

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE ARUN KUMAR JHA
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

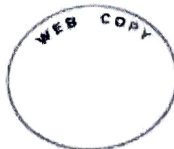
- 6 02-11-2023 Further three weeks' time is granted for filing counter affidavit on behalf of the respondents.
2. Interim order dated 28.07.2023 shall continue till further orders.
3. Re-list this matter on 23.11.2023.

(P. B. Bajanthri, J)

(Arun Kumar Jha, J)

Balmukund/-
DKS/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Rajendra Narain, Sr. Advocate Mr. Brisketu Sharan Pandey, Advocate
For the BSPCB	:	Mr. Parijat Saurav, Advocate
For the Intervenor	:	Mr. S.D. Sanjay, Sr. Advocate Mr. Mohit Agarwal, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

7 05-12-2023 As prayed for by the learned counsel for the respondents to file counter affidavit, post on 16.01.2024.

The interim order dated 28.07.2023 shall continue until further orders.

(K. Vinod Chandran, CJ)

(Rajiv Roy, J)

aditya/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

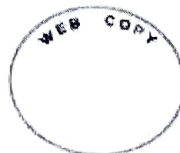
For the Petitioner/s	:	Mr. S.D.Sanjay, Sr. Advocate Mr. Mohit Agarwal, Advocate
For the State	:	Mr. Dhurjati Kumar Prasad, GP 14
Resp. No. 7	:	Mr. Lalit Kishore, Sr. Advocate
For the Resp. No. 6	:	Mr. Anand Kumar, Advocate Mr. Ranjan Prakash, Advocate
For the Respondents	:	Mr. Vikash Kumar, SC 11 Mr. Kanishka Shankar, Advocate

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s	:	Mr. Brisketu Sharan Pandey, Advocate
For the Respondent/s	:	Mr. Ajay (GA5)
For the Intervener	:	Mr. S.D.Sanjay, Sr. Advocate Mr. Mohit Agarwal, Advocate

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s	:	Mr. S.D.Sanjay, Sr. Advocate Mr. Mohit Agarwal, Advocate
For the State	:	Mr. Dhurjati Kumar Prasad, GP 14
For the BPPCB	:	Mr. Abhimanyu Singh, Advocate



IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

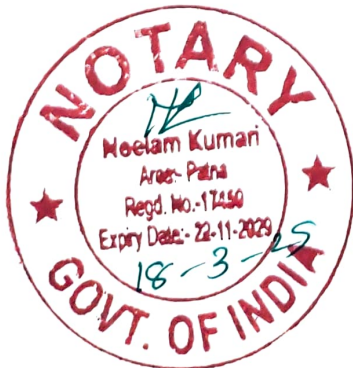
For the Petitioner/s	:	Mr. S.D.Sanjay, Sr. Advocate Mr.Mohit Agarwal, Advocate
For the State	:	Mr.Dhurjati Kumar Prasad, GP 14
Resp. No. 7	:	Mr. Lalit Kishore, Sr. Advocate
For the Resp. No. 6	:	Mr. Anand Kumar, Advocate Mr. Ranjan Prakash, Advocate
For the Respondents	:	Mr. Vikash Kumar, SC 11 Mr. Kanishka Shankar, Advocate

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s	:	Mr. Brisketu Sharan Pandey, Advocate
For the Respondent/s	:	Mr.Ajay (GA5)
For the Intervener	:	Mr. S.D.Sanjay, Sr. Advocate Mr.Mohit Agarwal, Advocate

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s	:	Mr. S.D.Sanjay, Sr. Advocate Mr.Mohit Agarwal, Advocate
For the State	:	Mr.Dhurjati Kumar Prasad, GP 14
For the BPPCB	:	Mr. Abhimanyu Singh, Advocate



**CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER**

(Per: HONOURABLE THE CHIEF JUSTICE)

6 16-01-2024 Counter affidavit, if any, to be filed within a period of
two weeks.

In the meantime, pleadings to be completed.

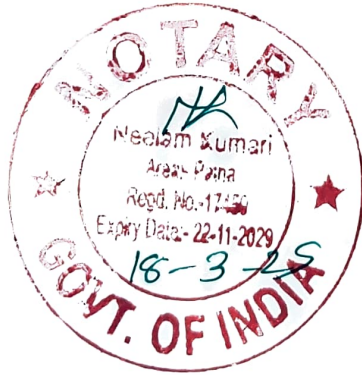
Post on 06.02.2024.

(K. Vinod Chandran, CJ)

(Rajiv Roy, J)

Sujit/-

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**CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER**

(Per: HONOURABLE THE CHIEF JUSTICE)

7 06-02-2024

Post this case on 23rd of February, 2024.

(K. Vinod Chandran, CJ)

(Rajiv Roy, J)

sharun/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kumar Prasad (GP-14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr.Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr.Ajay (GA-5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kr. Prasad (GP-14)

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE HARISH KUMAR

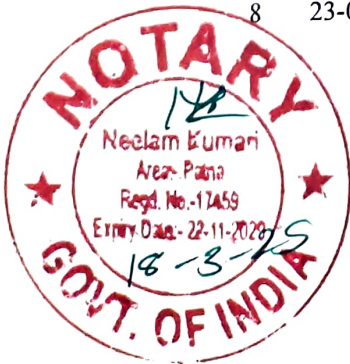
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

8

23-02-2024

As prayed for on behalf of the petitioner, post on



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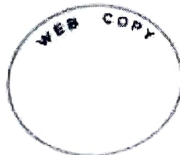
27.03.2024.

(K. Vinod Chandran, CJ)

(Harish Kumar, J)

Anushka/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd. Petitioner/s

Versus

The State of Bihar & Ors. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023) & Ors. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd. Petitioner/s

Versus

The State of Bihar & Ors. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kumar Prasad, GP-14

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay, GA-5

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kr. Prasad, GP-14

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE HARISH KUMAR

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

9 27-03-2024

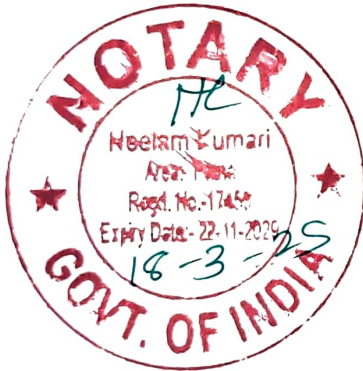
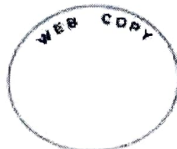
Post these matters on 24th April, 2024.

(K. Vinod Chandran, CJ)

(Harish Kumar, J)

rohit/-

U



IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd. Petitioner/s

Versus

The State of Bihar Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023) Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd. Petitioner/s

Versus

The State of Bihar Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Lalit Kishore, Sr. Advocate

Mr. Vikash Kumar, Advocate

Mr. Kaniska Sharma, Advocate

Mr. Ayush Kumar, Advocate

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay, GA-5

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kr. Prasad, GP-14

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE HARISH KUMAR

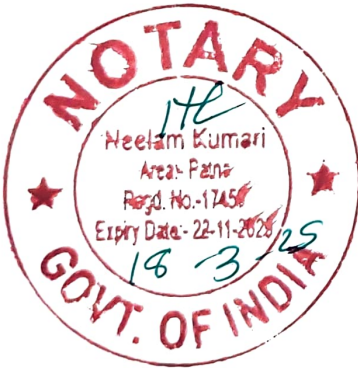
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

10 24-04-2024

Re.: I.A. No. 2 of 2023

Interlocutory application no. 2 of 2023 has been filed



by the intervenor-respondent in C.W.J.C. No. 10325 of 2023.

2. Considering the averments made in the interlocutory application and the submissions advanced, the I.A. No. 2 of 2023 stands allowed.

3. M/s Sangam Mediserve Pvt. Ltd. having its Registered office at 189 Section-D, Shantipuram, Phaaphamnu, Prayagraj – 211012 (Uttar Pradesh) through its Authorized Representative, namely, Pawan Kumar Singh, Male, Aged about 36 years, Son of Ram Kumar Singh, Resident of 40 no Gomit, New Basti, Ghori, P.S. Phaphamau, District Allahabad (Uttar Pradesh), is directed to be impleaded as respondent no. 5 in C.W.J.C. No. 10325 of 2023.

4. Post these matters on 09.05.2024.

5. In the meantime, respondents may file counter affidavit in the matter.

(K. Vinod Chandran, CJ)

(Harish Kumar, J)

shivank/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal

For the Respondent/s : Mr. Dhurjati Kumar Prasad (GP 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey

For the Respondent/s : Mr. Ajay (GA5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal

For the Respondent/s : Mr. Dhurjati Kr. Prasad (GP14)

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE HARISH KUMAR

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

11 09-05-2024

It is stated that the order dated 24.04.2024 has to be withdrawn since already I.A. No. 2 of 2023 was allowed.

2. Order withdrawn.



Re.: I.A. No. 1 of 2024

3. Interlocutory Application no. 1 of 2024 has been filed by the intervenor-respondent in C.W.J.C. No. 12540 of 2023.

4. Considering the averments made in the interlocutory application and the submissions advanced, I.A. No. 1 of 2024 stands allowed.

5. Medicare Environment Management Pvt. Ltd., a Company registered under the Companies Act, 2013 through its authorised representative, Mohammad Kaisuddin, male, aged about 43 years, son of Mohammad Ekramuddin, Resident of Quazi Mohalla, Jale, Jalley, District-Darbhangha, Bihar, is directed to be impleaded as respondent no. 12 in C.W.J.C. No. 12540 of 2023.

6. Post these matters on 15.05.2024.

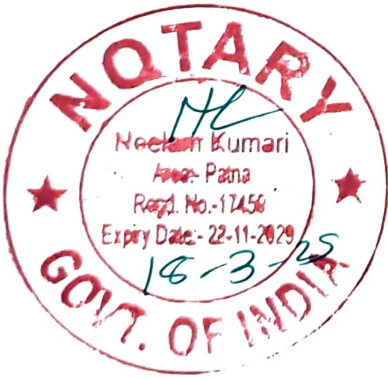
7. In the meantime, respondents may file counter affidavit in the matter.

(K. Vinod Chandran, CJ)

(Harish Kumar, J)

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Lalit Kishore, Sr. Advocate

Mr.Vikash Kumar, Advocate

Mr.Kanishka Shankar, Advocate

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr.Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr.Ajay (GA-5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kr. Prasad (GP-14)

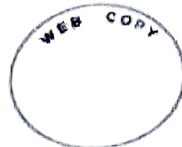
CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE HARISH KUMAR

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)



12 15-05-2024

Post on 03.07.2024 so as to enable learned counsel

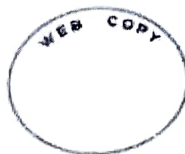
for the petitioner to file rejoinder to the counter affidavit.

(K. Vinod Chandran, CJ)

(Harish Kumar, J)

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Adv.

For the Respondent/s : Mr. Dhurjati Kumar Prasad, GP-14

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Adv.

For the Respondent/s : Mr. Ajay, GA-5

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Adv.

For the Respondent/s : Mr. Dhurjati Kr. Prasad, GP-14

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

9 03-07-2024

As prayed for by the learned counsel for the



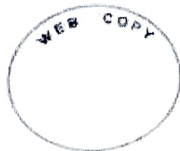
petitioner, post on 25.07.2024.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s



Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kumar Prasad (GP- 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay (GA-5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kr. Prasad (GP-14)

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

14 25-07-2024

Post on 22.08.2024 so as to enable learned Counsel



for the petitioners to file rejoinder, if any.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kumar Prasad (Gp 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

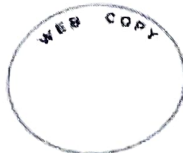
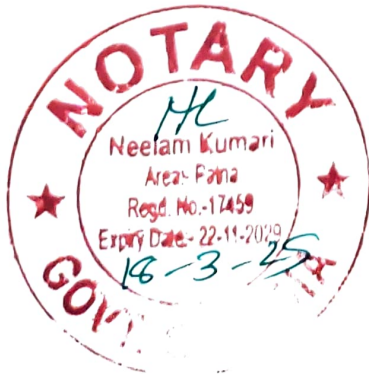
For the Petitioner/s : Mr. Rajendra Narain, Sr. Advocate

Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay (Ga5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate



For the Respondent/s : Mr. S.D.Sanjay, Sr. Advocate
Mr. Dhurjati Kr. Prasad (Gp14)

**CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL ORDER**

(Per: HONOURABLE THE CHIEF JUSTICE)

15 22-08-2024

Post on 11.9.2024.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

Bibhash/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

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For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kumar Prasad (GP 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Rajendra Narain, Sr. Advocate

Mr.Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. S.D. Sanjay, Sr. Advocate

Mr. Mohit Agarwal, Advocate

Mr.Ajay (GA5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kr. Prasad (GP14)

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE PARTHA SARTHY



ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

16 11-09-2024 As prayed for by learned Counsel for the petitioners
post all these cases on 30.10.2024.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

ranjan/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kumar Prasad (GP-14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay (GA-5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kr. Prasad (GP-14)

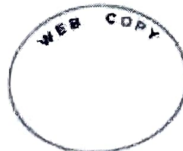
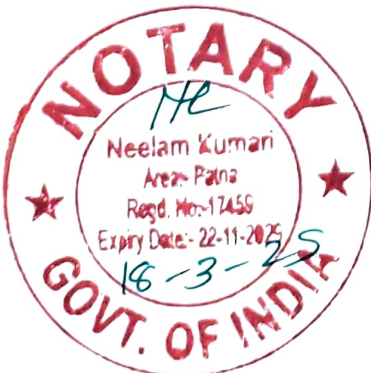
CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)



17 30-10-2024

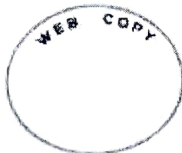
Post these cases on 18.11.2024.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

Shiv/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

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The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kumar Prasad (GP 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr.Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr.Ajay (Ga5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kr. Prasad (GP14)

CORAM: HONOURABLE THE CHIEF JUSTICE

and

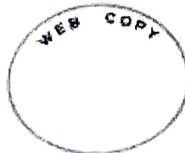
HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

18 18-11-2024

As prayed for by the learned Counsel for the



petitioner, post this matter on 03.12.2024.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

Harsh/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kumar Prasad (Gp 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay (Ga5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

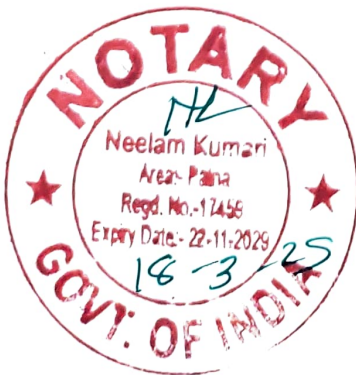
For the Respondent/s : Mr. Dhurjati Kr. Prasad (Gp14)

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE NANI TAGIA

ORAL ORDER



(Per: HONOURABLE THE CHIEF JUSTICE)

19 03-12-2024

Post this case on 17.12.2024.

(K. Vinod Chandran, CJ)

(Nani Tagia, J)

Siddharth
Sagar/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

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... .. Petitioner/s

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Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kumar Prasad (GP 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

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For the Respondent/s : Mr.Ajay (GA5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kr. Prasad (GP14)

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE NANI TAGIA

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)



20 17-12-2024

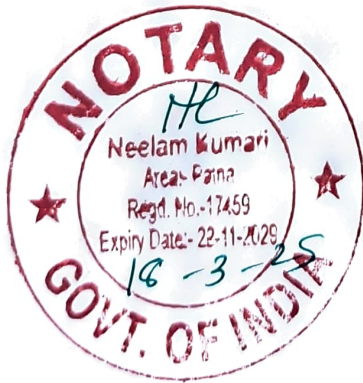
As jointly prayed, list all these cases on 17.01.2025.

(K. Vinod Chandran, CJ)

(Nani Tagia, J)

ranjan/-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kumar Prasad, GP- 14

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay, GA- 5

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

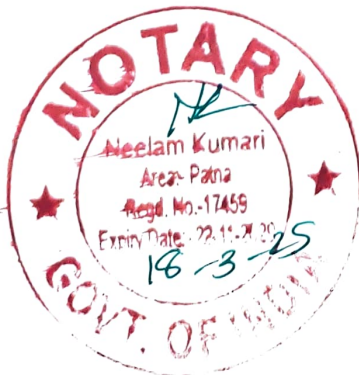
For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kr. Prasad, GP- 14

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE PARTHA SARTHY



ORAL ORDER

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

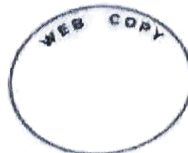
21 17-01-2025 As prayed for on behalf of the
petitioners, re-notify these matters on 28th of
January, 2025.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

Sauravksinha/
Praveen-

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

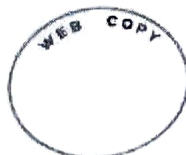
For the Respondent/s : Mr. Dhurjati Kumar Prasad (GP 14)

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay (GA-5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)



For the Petitioner/s : Mr. Mohit Agarwal, Advocate
For the Respondent/s : Mr. Dhurjati Kr. Prasad (GP14)

**CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL ORDER**

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

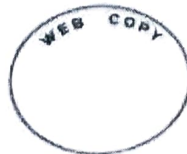
22 28-01-2025 Let all these three petitions come up for
consideration on 4th of February, 2025.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

Harsh/ Rajesh

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal

For the Respondent/s : Mr.Dhurjati Kumar Prasad (GP 14)

For the State Health Society: Dr. Anand Kumar, Advocate

Mr. Ranjan Prakash, Advocate

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr.Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr.Ajay (GA5)

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr.Mohit Agarwal, Advocate

For the Respondent/s : Mr.Dhurjati Kr. Prasad (GP14)

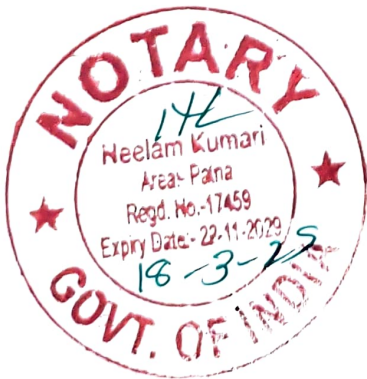
CORAM: HONOURABLE THE ACTING CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)



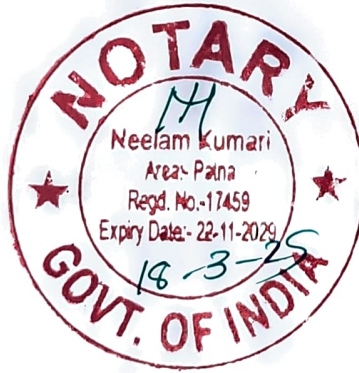
23 05-02-2025 Let all these writ petitions be listed on 7th of
March, 2025 for consideration.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

Sujit/Krishna

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IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12540 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10325 of 2023

Medicare Environmental Management Pvt. Ltd.

... .. Petitioner/s

Versus

State of Bihar (deleted vide order dated 28.07.2023)

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12296 of 2023

M/s Sangam Mediserve Pvt. Ltd.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 12540 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

For the Respondent/s : Mr. Dhurjati Kumar Prasad, GP-14

(In Civil Writ Jurisdiction Case No. 10325 of 2023)

For the Petitioner/s : Mr. Brisketu Sharan Pandey, Advocate

For the Respondent/s : Mr. Ajay, GA-5

(In Civil Writ Jurisdiction Case No. 12296 of 2023)

For the Petitioner/s : Mr. Mohit Agarwal, Advocate

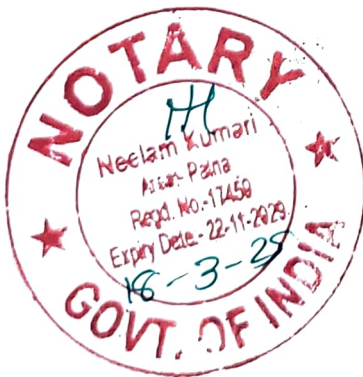
For the Respondent/s : Mr. Dhurjati Kr. Prasad, GP-14

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER



(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

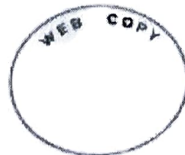
24 17-03-2025 As prayed for on behalf of the appellants, re-
notify on 24.03.2025.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

Saurabh/Rajesh

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भारत सरकार

GOVERNMENT OF INDIA



संतोष कुमार ओझा

Santosh Kumar Ojha

जन्म तिथि/DOB: 12/02/1977

पुरुष / MALE



4848 0296 5236

मेरा आधार, मेरी पहचान



भारतीय पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:

Address:

आत्मज: कामेश्वर ओझा, शिव
मंदिर के पास, ऐनियो,
पटना,
बिहार - 803201

S/O: Kameshwar Ojha, Near Shiv
Mandir, Ainio, Patna,
Bihar - 803201

4848 0296 5236

MERA AADHAAR, MERI PEHACHAN

संतोष कुमार ओझा
18/3/2025



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FORM III
[Rule 3]

Certificate of Registration

1. Registration Mark and Number : P.T./TBSE_REG/2019/02039
2. Name of Establishment : S R SOLUTION
3. Full Postal address of the Establishment : EAST OF N.S.C. SHEIKHPURA, P.O-
B.V.COLLEGE, PATNA
4. Location of the Establishment : WARD NO-5, C.NO-251, H.NO-
384/549A
5. Type of Business, trade or profession carried on : Others
6. Name and designation of the Manager or Agent or any other person in the
immediate charge or control of the establishment : SANTOSH KUMAR OJHA, PROP
7. Name and designation of other persons having interest as employer in the establishment :

S. No.	Name and Percentage	Designation
1.	SANTOSH KUMAR OJHA,S/O- KAMESHWAR OJHA	PROP
2.		
3.		
4.		
5.		
6.		

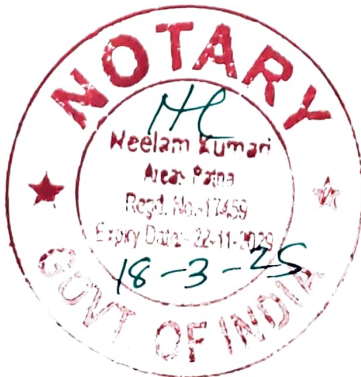
8. Maximum number of persons to be employed on any day : 2

This is to certify that the establishment, the particulars of which have been given above, has been registered under the Bihar Shops and Establishment Act,1953 on: 20/02/2019

Date : 20/02/2019

Digital Signature

रजिव रानजन
12/3/2025



Digitally signed by RAJIV RANJAN
Date:2019.02.20 10:44:46 +05:30